



2026:AHC:8762

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 51 of 2026

Ram Pyare

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. Instant writ petition has been filed, inter alia, seeking for the following relief :-

"I. issue nature a writ, order or direction in the of mandamus commanding the Deputy Director of Consolidation Mau, District: Mau (Respondent No.2) to ensure the hearing of Restoration No.53, No.RST/0318/2025, Computerized Case No. 202554155100000318 State Vs. Sanehi and others u/s 48 (3) U.P.C.H. Act and decide the same within stipulated time which this Hon'ble Court may fixed."

3. It is submitted that the predecessor in interest of the petitioner filed a restoration application on 01.04.2024 against the order dated 26.02.2003, which is pending consideration before the court of Deputy Director of Consolidation (respondent no.2), despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a

certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 13, 2026

vkg

(Dinesh Pathak,J.)